

e-FIR No. 011871/2020
PS Gandhi Nagar
U/s 379/411/34 IPC
State vs. Haidar @ Chhota

31.07.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant/accused.

An application u/sec. 437 Cr.P.C. for the release of the accused Haidar @ Chhota on bail is moved by his Ld. Counsel.

Reply to application is filed by the IO.

Both the sides are heard on the application.

Considering the fact that the case property has already been recovered, accused is stated to be in JC since 09.06.2020 and the judicial custody of the accused is not required for any purpose, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

(Balwinder Singh)
MM (East)/KKD/Delhi/31.07.2020

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Date: 2020.07.31
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FIR No. 53/2020
PS Mayur Vihar
U/s 33/38 Delhi Excise Act
State vs. Sunny @ Nitin

31.07.2020

**The present application is taken up for hearing through
VC through CISCO WEBEX APP.**

Present: Ld. APP for the State.

Ld. Counsel for applicant/accused.

An application u/sec. 437 Cr.P.C. for the release of the
accused Sunny @ Nitin on bail is moved by his Ld. Counsel.

Reply to application is filed by the IO.

Both the sides are heard on the application.

Considering the fact that the case property has already been
recovered, accused is stated to be in JC since 20.07.2020 and the judicial
custody of the accused is not required for any purpose, the application in
hands stands allowed.

The accused is directed to be released on bail on furnishing of
his personal bond in a sum of Rs. 20,000/- with one surety of like amount.
It is further directed that the accused shall not tamper with or try to
influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

(Balwinder Singh)
MM (East)/KKD/Delhi/31.07.2020

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BALWINDER
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e-FIR No. 0017583/2019
PS Mayur Vihar

31.07.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant/owner of vehicle bearing No. DL-14SJ-8297 through VC

An application for release of vehicle bearing registration no. DL-14SJ-8297 on superdari has been moved by the applicant.

Reply is filed by the IO. As per reply, IO has stated that above mentioned FIR is not registered at PS Mayur Vihar, Delhi and the same pertains to PS Pandav Nagar, Delhi.

Heard. Application perused.

At this stage, Ld. Counsel for applicant/accused wants to withdraw the present application and has prayed for dismissing the same as withdrawal. Statement of Ld. Counsel for accused/applicant to this effect is recorded separately on first page of the application.

Accordingly, the present application stands dismissed as withdrawn. Copy of this order be given dasti.

Application is disposed of accordingly.

(Balwinder Singh)

MM (East)/KKD/Delhi/31.07.2020

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BALWINDER SINGH
Location: Delhi
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FIR No. 246/2020
PS Gandhi Nagar
U/s 379/356/411/34 IPC
State vs. Naushad

31.07.2020

**The present application is taken up for hearing through
VC through CISCO WEBEX APP.**

Present: Ld. APP for the State.

Ld. Counsel for applicant/accused through VC.

An application u/sec. 437 Cr.P.C. for the release of the
accused Naushad on bail is moved by his Ld. Counsel.

Reply to application is filed by the IO.

Both the sides are heard on the application.

Considering the fact that the investigation of case is complete,
case property has already been recovered, charge sheet has already been
filed and the judicial custody of the accused is not required for any
purpose, the application in hands stands allowed.

The accused Naushad is directed to be released on bail on
furnishing of her personal bond in a sum of Rs. 20,000/- with one surety of
like amount. It is further directed that the accused shall not tamper with
evidence or try to influence the prosecution witnesses in any manner after
his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

(Balwinder Singh)
MM (East)/KKD/Delhi/31.07.2020

**BALWINDER
SINGH**

Digitally signed by
BALWINDER SINGH
Location: Delhi
Date: 2020.07.31
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